

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-01/ND/2024

IN THE MATTER OF:

AlternA Aircraft V B Limited

Vs.

SpiceJet Limited

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 08.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Sr Adv Kevic Setalvad, Adv Nimish Nakil, Adv Pai Amit,
Adv Bhavana Duhoon, Adv Anshul Syal
For the Respondent : Sr Adv Krishnendu Dutta, Mr. Sanjay Gupta, Ms.
Sharmishtha Ghosh, Mr. Shawar Nisar,
Mr. Rajat Sinha

ORDER

Ld. Sr. Adv Mr. Kevic Setalvad appears on behalf of the Financial Creditor and submitted that he needs time to further argue the matter. Ld. Sr. Counsel Shri Krishnendu Dutta appears on behalf of the Corporate Debtor. In view of the request made by the Ld. Sr. Counsel for the Financial Creditor, list this matter on **18.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)